The Sikh Gurdwara Committees Election (Validation) Act, 1954

Act 32 of 1954

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THE SIKH GURDWARAS COMMITTEES ELECTION (VALIDATION) ACT, 1954.

(PUNJAB ACT 32 OF 1954)

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An Act

to validate certain procedural defects in relation to the elections to be held for the Sikh Gurdwaras Committees.

Be it enacted by the State Legislature of Punjab in the Fifth year of the Republic of India as follows:—

1. (1) This Act may be called the Sikh Gurdwaras Committees Election (Validation) Act, 1954.

   (2) It shall come into force at once.

No election to a Sikh Gurdwaras Committee shall be void merely on the ground that the Returning Officer for any such Committee constituency was not appointed in accordance with the rules made under the Punjab Sikh Gurdwaras Act, 1925 (Punjab Act 8 of 1925).

1. For statement of object and reasons, see Punjab Government Gazette (Extraordinary), 1954, page 874.